

FIR No.331/2020
PS Punjabi Bagh
U/s 188/269 IPC

29.04.2020

An application for release of vehicle bearing no. DL2C AE 3069 on superdari moved on behalf of applicant Subodh Sood.

Present: Ld. APP for the State.
Applicant Subodh Sood in person.
No objection to the release of the vehicle bearing registration no. DL2C AE 3069 is filed on behalf of IO.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. DL2C AE 3069 be released to the registered owner / applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. DL2C AE 3069 shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly. Copy of the order be given dasti as prayed.

(Manu Vedwan)

Duty MM/West/Delhi/29.04.2020

FIR No.359/2020
PS Punjabi Bagh
U/s 188/269 IPC

29.04.2020

An application for release of vehicle bearing no. HR26 CX 2939 on superdari moved on behalf of applicant Ravinder Pal Singh.

Present: None for the State.

Ld. Counsel for the applicant Ravinder Pal Singh.

No objection to the release of the vehicle bearing registration no. **HR26 CX 2939** is filed on behalf of IO.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **HR26 CX 2939** be released to the registered owner / applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **HR26 CX 2939** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly. Copy of the order be given dasti as prayed.

(Manu Vedwan)

Duty MM/West/Delhi/29.04.2020

FIR No.271/2020
PS Punjabi Bagh
U/s 188 IPC

29.04.2020

An application for release of vehicle bearing no. DL2C AY 8386 on superdari moved on behalf of applicant Vikas Arora.

Present: None for the State.

Applicant Vikas Arora in person.

No objection to the release of the vehicle bearing registration no. **DL2C AY 8386** is filed on behalf of IO.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL2C AY 8386** be released to the registered owner / applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL2C AY 8386** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly. Copy of the order be given dasti as prayed.

(Manu Vedwan)

Duty MM/West/Delhi/29.04.2020

FIR No.163/2020
PS Paschim Vihar
U/s 188 IPC

29.04.2020

An application for release of vehicle bearing no. DL1LAD 6510 on superdari moved on behalf of applicant Arvind Kumar.

Present: Ld. APP for the State.

Applicant Arvind Kumar in person.

No objection to the release of the vehicle bearing registration no. **DL1AD 6510** is filed on behalf of IO.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL1LAD 6510** be released to the registered owner / applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL1LAD 6510** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly. Copy of the order be given dasti as prayed.

(Manu Vedwan)

Duty MM/West/Delhi/29.04.2020

FIR No.0054/2019
u/s 356/379/411/34 IPC
PS Hari Nagar
S/V Akshay

29.04.2020

Present : Ld. APP for the State.

Ld. Counsel for the accused / applicant Akshay.

Vide this order I will dispose off the bail application moved on behalf of accused Akshay. It is submitted by Ld. Counsel that the accused is in JC since 03.12.2019. It is further submitted that recovery has already been effected and accused is no more required for any custodial interrogation. It is further submitted that accused is ready to abide by the terms of the bail.

Heard. IO reply perused.

In view of the above facts and circumstances and considering the fact that recovery has already been effected, bail is granted to the accused Akshay on furnishing bail bond in sum of Rs.10,000/- with one surety of like amount subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Application disposed of accordingly.

Copy of order be given dasti as prayed for.

(Manu Vedwan)
Duty MM (West// Delhi
29.04.2020

FIR No.255/2020
PS Mundka
U/s 188 IPC & 51 DM Act

29.04.2020

An application for release of vehicle bearing no. DL2C AT 8463 on superdari moved on behalf of applicant Asha Jha.

Present: Ld. APP for the State.

Ld. Counsel for the applicant.

No objection to the release of the vehicle bearing registration no. **DL2C AT 8463** is filed on behalf of IO.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL2C AT 8463** be released to the registered owner / applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL2C AT 8463** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly. Copy of the order be given dasti as prayed.

(Manu Vedwan)
Duty MM/West/Delhi/29.04.2020

FIR No.241/2020
u/s 33/38 Delhi Excise Act
PS Mundka
S/V Ram Mahto

29.04.2020

Present : Ld. APP for the State.

Ld. Counsel for the accused / applicant.

Vide this order I will dispose off the bail application moved on behalf of accused Ram Mahto. It is submitted by Ld. Counsel that the accused is in JC since 19.04.2020. It is further submitted that recovery has already been effected and accused is no more required for any custodial interrogation. It is further submitted that accused is ready to abide by the terms of the bail.

Heard. IO reply perused.

In view of the above facts and circumstances and considering the fact that recovery has already been effected, bail is granted to the accused Ram Mahto on furnishing bail bond in sum of Rs.10,000/- with one surety of like amount subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Application disposed of accordingly.

Copy of order be given dasti as prayed for.

(Manu Vedwan)
Duty MM/West//Delhi
29.04.2020

FIR No.264/2020
u/s 33/38 Delhi Excise Act
PS Mundka
S/V Harpreet Singh Chawla

29.04.2020

Present : Ld. APP for the State.

Ld. Counsel for the accused / applicant.

Vide this order I will dispose off the bail application moved on behalf of accused Harpreet Singh Chawla. It is submitted by Ld. Counsel that the accused is in JC since 26.04.2020. It is further submitted that recovery has already been effected and accused is no more required for any custodial interrogation. It is further submitted that accused is ready to abide by the terms of the bail.

IO is also present and he has given statement that accused person has no previous involvement and they are having their families to support.

Heard. IO reply perused.

In view of the above facts and circumstances and considering the fact that recovery has already been effected, bail is granted to the accused Harpreet Singh Chawla on furnishing bail bond in sum of Rs.10,000/- with one surety of like amount subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Application disposed of accordingly.

Copy of order be given dasti as prayed for.

(Manu Vedwan)
Duty MM /West// Delhi
29.04.2020

FIR No.252/20
PS Mundka
State vs. Ashu Sharma

29.04.2020

Present: Ld. APP for the State.

Applicant/accused Ashu Sharma in person.

An application for releasing the articles of Jamatalashi has been moved on behalf of accused/applicant Ashu Sharma.

Heard and perused. In view of submissions made, application is allowed.

Jamatalashi articles be released to applicant / accused as per seizure memo and as per rules.

Copy of this order be given dasti to the accused/applicant.

Application is disposed of accordingly.

(Manu Vedwan)
Duty MM/West/THC
29.04.2020



FIR No.127/2020
PS ~~Punjabi Bagh~~ *Manojks*
U/s 188/34 IPC

29.04.2020

An application for release of vehicle bearing no. DL9C AS 1407 on superdari moved on behalf of applicant Dilbagh Singh.

Present: Ld. APP for the State.
Applicant Dilbagh Singh in person.
No objection to the release of the vehicle bearing registration no. **DL9C AS 1407** is filed on behalf of IO.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL9C AS 1407** be released to the registered owner / applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL9C AS 1407** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly. Copy of the order be given dasti as prayed.

(Manu Vedwan)
Duty MM/West/Delhi/29.04.2020

FIR No.251/2020
PS Mundka
U/s 188 IPC

29.04.2020

An application for release of vehicle bearing no. DL8C AT 4186 on superdari moved on behalf of applicant Rahul Bhardwaj.

Present: Ld. APP for the State.

Ld. Counsel for the applicant.

No objection to the release of the vehicle bearing registration no. **DL8C AT 4186** is filed on behalf of IO.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL8C AT 4186** be released to the registered owner / applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL8C AT 4186** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly. Copy of the order be given dasti as prayed.

(Manu Vedwan)

Duty MM/West/Delhi/29.04.2020

FIR No.352/2020
u/s 33/38 Delhi Excise Act
PS Rajouri Garden
S/V Moti Ram

29.04.2020

Present : Ld. APP for the State.
Ld. Counsel for the accused / applicant.
Heard. Perused.

At this stage, it is submitted by Ld. Counsel that he wishes to withdraw the application. His statement on the application is recorded.

In view of the same, the present application is dismissed as withdrawn. Copy of this order be given dasti as prayed for.

(Manu Vedwan)
Duty MM/West// Delhi
29.04.2020

FIR No.310/2020
PS Hari Nagar
U/s 279/337 IPC

29.04.2020

An application for release of vehicle bearing no. DL1GC 7099 on superdari moved on behalf of applicant Jasveer Singh.

Present: Ld. APP for the State.

Applicant Jasveer Singh in person. Applicant has filed the authority letter in his favour executed by the registered owner. He has also shown the insurance copy as per which the vehicle was insured on the date of offence.

No objection to the release of the vehicle bearing registration no. **DL1GC 7099** is filed on behalf of IO.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL1GC 7099** be released to the registered owner / applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL1GC 7099** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly. Copy of the order be given dasti as prayed.

(Manu Vedwan)

Duty MM/West/Delhi/29.04.2020

FIR No.1408/2020

PS Hari Nagar

U/s 379 IPC

29.04.2020

An application for release of vehicle bearing no. DL11 SZ 7729 on superdari moved on behalf of applicant Raj Kumar.

Present: Ld. APP for the State.

Ld. Counsel for the applicant alongwith applicant.

No objection to the release of the vehicle bearing registration no. DL11 SZ 7729 is filed on behalf of IO.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. DL11 SZ 7729 be released to the registered owner / applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. DL11 SZ 7729 shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly. Copy of the order be given dasti as prayed.

(Manu Vedwan)

Duty MM/West/Delhi/29.04.2020

FIR No.59/2020
u/s 25 Arms Act
PS Maya Puri
S/V Rajan @ Chutki

29.04.2020

Present : Ld. APP for the State.

Sh. A. K. Sharma, Ld. Counsel for the accused / applicant Rajan @
Chutki.

Vide this order I will dispose off the bail application move on behalf of accused Rajan @ Chutki. It is submitted by Ld. Counsel that the accused is in JC since 02.02.2020 and is booked only in one case in which the maximum sentence is 7 years or less than 7 years and has completed 3 month in judicial custody, therefore, in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Perused the reply of IO.

In view of the above facts and circumstances taking into consideration the orders in Writ Petition © No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and Hon'ble High Court of Delhi in WP © 2945/2020, interim bail is granted to the accused Rajan @ Chutki for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

Accused be released from JC if not required in any other case.

Copy of this order be sent to Jail Superintendent through dispatch rider deputed in this court by the jail authority. Copy of this order be given dasti as prayed for.

(Manu Vedwan)
Duty MM (West// Delhi
29.04.2020

Copy Received
Ashutosh
29/4/20

FIR No.591/2019
u/s 379/411/34 IPC
PS Maya Puri
S/V Rajan @ Chutki

29.04.2020

Present : Ld. APP for the State.

Sh. A. K. Sharma, Ld. Counsel for the accused / applicant Rajan @
Chutki.

Vide this order I will dispose off the bail application move on behalf of accused Rajan @ Chutki. It is submitted by Ld. Counsel that the accused is in JC since 02.02.2020 and is booked only in one case in which the maximum sentence is 7 years or less than 7 years and has completed 3 month in judicial custody, therefore, in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Perused the reply of IO.

In view of the above facts and circumstances taking into consideration the orders in Writ Petition © No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and Hon'ble High Court of Delhi in WP © 2945/2020, interim bail is granted to the accused Rajan @ Chutki for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

Accused be released from JC if not required in any other case.

Copy of this order be sent to Jail Superintendent through dispatch rider deputed in this court by the jail authority. Copy of this order be given dasti as prayed for.

*Copy Received
Abhat Sharma Adl
29/4/20*

(Manu Vedwan)
Duty MM /West// Delhi
29.04.2020

FIR No.99/2020
PS Tilak Nagar
State Vs. Manpreet Singh
U/s 188 IPC

29.04.2020

An application for release of vehicle bearing no. OD-01-K-6999 on superdari moved on behalf of applicant Manpreet Singh.

Present: None for the State.

Ld. Counsel for applicant/registered owner Manpreet Singh.

No objection to the release of the vehicle bearing registration no. **OD-01-K-6999** is filed on behalf of IO.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **OD-01-K-6999** be released to the applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **OD-01-K-6999** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly. Copy of the order be given dasti as prayed.

(Manu Vedwan)

Duty MM/West/Delhi/29.04.2020

DD No.12A dated 17.03.2020
PS Tilak Nagar
State vs. Harmeet Singh

29.04.2020

Present: Ld. APP for the State.

Applicant/accused Harmeet Singh in person with ld. counsel.

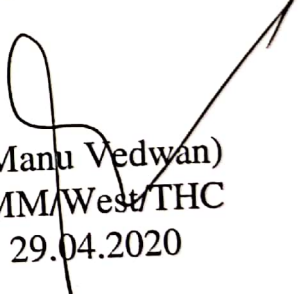
An application for releasing the articles of Jamatalashi has been moved on behalf of accused/applicant Harmeet Singh.

Heard and perused. In view of submissions made, application is allowed.

Jamatalashi articles be released to applicant / accused as per seizure memo and as per rules.

Copy of this order be given dasti to the accused/applicant.

Application is disposed of accordingly.


(Manu Vedwan)
Duty MM/West/THC
29.04.2020

FIR No.532/2020
u/s 33/38 Delhi Excise Act
PS Ranhola
S/V Akshay

29.04.2020

Present : Ld. APP for the State.

Sh. Pranay Abhishek, Ld. Counsel for the accused / applicant Akshay.

Vide this order I will dispose off the bail application moved on behalf of accused Akshay. It is submitted by Ld. Counsel that the accused is in JC since 25.04.2020. It is further submitted that recovery has already been effected and accused is no more required for any custodial interrogation. It is further submitted that accused is ready to abide by the terms of the bail.

Heard. IO reply perused.

In view of the above facts and circumstances and considering the fact that recovery has already been effected, bail is granted to the accused Akshay on furnishing bail bond in sum of Rs.10,000/- with one surety of like amount subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Application disposed of accordingly.

Copy of order be given dasti as prayed for.

(Manu Vedwan)
Duty MM /West// Delhi
29.04.2020

FIR No.WD-KH-000153/2020

u/s 379 IPC

PS Khyala

S/V Rohan Aggarwal

29.04.2020

Present : Ld. APP for the State.

Ld. Counsel for the accused / applicant Rohan Aggarwal.

Vide this order I will dispose off the bail application moved on behalf of accused Rohan Aggarwal. It is submitted by Ld. Counsel that the accused is in JC since 26.04.2020. It is further submitted that recovery has already been effected and accused is no more required for any custodial interrogation. It is further submitted that accused is ready to abide by the terms of the bail.

Heard. IO reply perused.

In view of the above facts and circumstances and considering the fact that recovery has already been effected, bail is granted to the accused Rohan Aggarwal on furnishing bail bond in sum of Rs.10,000/- with one surety of like amount subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Application disposed of accordingly.

Copy of order be given dasti as prayed for.

(Manu Vedwan)
Duty MM West// Delhi
29.04.2020

FIR No.394/2020
u/s 33/38/58 Delhi Excise Act
PS Khyala
S/V Virender Singh @ Maharaj

29.04.2020

Present : Ld. APP for the State.

Ld. Counsel for the accused / applicant Virender Singh @ Maharaj.

Vide this order I will dispose off the bail application moved on behalf of accused Virender Singh @ Maharaj. It is submitted by Ld. Counsel that the accused is in JC since 19.04.2020. It is further submitted that recovery has already been effected and accused is no more required for any custodial interrogation. It is further submitted that accused is ready to abide by the terms of the bail.

Heard. IO reply perused. There is no such report that accused / applicant is not suffering from any influenza / COVID-19 or such like symptoms for the last fourteen days.

In view of the above facts and circumstances and considering the fact that recovery has already been effected, bail is granted to the accused Virender Singh @ Maharaj on furnishing bail bond in sum of Rs.10,000/- with one surety of like amount subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Application disposed of accordingly.

Copy of order be given dasti as prayed for.

(Manu Vedwan)
Duty MM /West// Delhi
29.04.2020